

IN THE NATIONAL COMPANY LAW TRIBUNAL  
**COURT-I, MUMBAI BENCH**

ITEM No.29

IA 29/2020 IN C.P.(IB)319/MB/2018

IN THE MATTER OF:

Indus Iron & Steel Pvt Ltd	...	Operational Creditor
V/S		
Ventisys Equipment Pvt Ltd	...	Corporate Debtor

Order under Section 60(5), 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on **19.01.2022**

CORAM:

JUSTICE PRADEEP NARHARI DESHMUKH  
HON'BLE MEMBER (JUDICIAL)

SH. KAPAL KUMAR VOHRA  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:                      IRP-Veena Sharma

For Respondent :

**ORDER**

Heard the Advocate for the Applicant, prayer in the Application is to discharge the Applicant from discharging duties as IRP as the main CP is dismissed. In view of the above, the Application is liable to be allowed as rendered infructuous and accordingly, **disposed of**.

Sd/-

**(JUSTICE PRADEEP NARHARI DESHMUKH)**  
**MEMBER (JUDICIAL)**

Sd/-

**(KAPAL KUMAR VOHRA)**  
**MEMBER (TECHNICAL)**